

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.4582
TO BE ANSWERED ON 22.07.2019

ENCROACHMENT OF MONUMENTS

4582. SHRIMATI MEENAKASHI LEKHI:
SHRI VINOD KUMAR SONKAR:
SHRI RAJA AMARESHWARA NAIK:
DR. SUKANTA MAJUMDAR:

Will the Minister of CULTURE be pleased to state:

- (a) whether a number of historical and protected monuments/structures and sites have been illegally encroached upon by private individuals/groups /NGOs in all the States and UTs including Uttar Pradesh and if so, the details thereof;
- (b) whether this encroachment has been increasing at a rapid rate during the last five years and if so, the reasons therefor;
- (c) the number and the details of encroachments removed, State and UT-wise by the Archaeological Survey of India (ASI) and other civil authorities separately, during the above period; and
- (d) whether steps have been taken by the Government to keep the historical monuments free from encroachments in all the States and UTs and if so, the details and the outcome thereof?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

- (a) The details of number of centrally protected monuments under encroachments including in Uttar Pradesh are at Annexure-I.
- (b) No, Sir.
- (c) The details are at Annexure-II.
- (d) Pro-active steps have been taken by Archaeological Survey of India under the provisions of the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules, 1959 to keep the historical monuments free from encroachments in all the States and UTs. Superintending Archaeologists are authorised to issue show cause notices under the provisions of the Act followed by a direction to the District Collector/Magistrate by Central Government to remove such encroachment. In order to contain the encroachments and removing them, the Superintending Archaeologist in charge of the Circles have been vested with the powers of Estate Officers to issue eviction notices/orders to the encroachers under Public Premises (Eviction of Unauthorised Occupants) Act, 1971. In addition to the regular watch and ward staff, private security personnel, State police guards and CISF have also been deployed for the safety and security of selected monuments.
With the great efforts encroachment for a few monuments have been removed as indicated in Annexure-II.

ANNEXURE-I

ANNEXURE REFERRED TO IN REPLY TO PART (a) OF LOK SABHA UNSTARRED QUESTION NO. 4582 FOR 22.7.2019

NUMBER OF CENTRALLY PROTECTED MONUMENTS/SITES (STATE/UT-WISE) WHICH ARE ENCROACHED UPON

Sl. No.	Name of State / UT	Number of Centrally protected monuments/sites under encroachments
1.	Assam	6
2.	Bihar	6
3.	Chhattisgarh	7
4.	Delhi	11
5.	Himachal Pradesh	3
6.	Haryana	7
7.	Karnataka	48
8.	Madhya Pradesh	2
9.	Maharashtra	46
10.	Odisha	6
11.	Punjab	7
12.	Tamil Nadu	74
13.	Rajasthan	22
14.	Uttar Pradesh	75
15.	West Bengal	1
	Total:	321

ANNEXURE-II

ANNEXURE REFERRED TO IN REPLY TO PART (c)&(d) OF LOK SABHA UNSTARRED QUESTION NO.4582 FOR 22.7.2019

Details of encroachments partially removed from the centrally protected monuments during the last five years

Sl. No.	Name of monument	Locality	District	State
1.	Mahadev Temple	Belpur	Bilaspur	Chhattisgarh
2.	Chaiturgarh Fort	Lapha	Korba	
3.	Danteshwari Devi Temple	Dantewada	South Bastar	
4.	Asafi Imambara	Lucknow	Lucknow	Uttar Pradesh
5.	Warren Hasting's House	Barasat	North 24 Parganas	West Bengal
6.	Ther Mound	Sirsa	Sirsa	Haryana
7.	Mosque of Ali Vardi Khan,	Sarai Ala Vardi,	Gurgaon	